

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 3

CP/8(CH)2024

IN THE MATTER OF:
Manzoor Ahmad Bhat

...Petitioner-Financial Creditor

Versus

Aeon Infratel Private Limited

... Respondent-Corporate Debtor

Under Section: 241(1), 242(4), CA 2013

Order delivered on 16.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Nahush Jain, Advocate in the main petition, IA(CA) No. 7/2024 and CA No. 54/2024.

For the Respondent : Ms. Eshna Kumar, Advocate with Mr. Akshat Maheshwari, Advocate for Respondent Nos. 1 to 4.

ORDER

It is pointed by the learned counsel for the Respondent Nos.1 to 4 that already the Civil Suit has been filed in the Sub-Judge District Court of Srinagar, Jammu & Kashmir in which the stay has been granted regarding the memorandum of transfer of shares in favour of the present petitioner, but still no detailed reply has been filed by the Respondent. Moreover, the interim reply which is filed is also not put before us rather the copy of the same has been placed before us in IA(CA) No. 7/2024 filed by the petitioner as Annexure A1. In these circumstances to this, the issue of maintainability and other related issues, the learned counsel for Respondent Nos.1 to 4 is directed to

file the detailed reply within four days with a copy in advance to the counsel opposite.

In the meantime, the status quo regarding the directorship and shareholding of respondent company No.1 be maintained by the parties and no funds of Respondent No. 1 will be transferred to the personal accounts of the Directors or shareholders without prior permission of the Bench till the next date of hearing.

List on 24.04.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)